

ACT No. I OF 1913.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 27th February, 1913.]

An Act to amend the Indian Extradition Act,
1903.

1903. **W**HEREAS it is expedient to amend the Indian Extradition Act, 1903; It is hereby enacted as follows:—

1. This Act may be called the Indian Extradition (Amendment) Act, 1913. Short title.

1903. 2. (1) In sub-section (1) of section 7 of the Indian Extradition Act, 1903, after the words "such person is believed to be," the words "or if such person is believed to be in any Presidency-town to the Chief Presidency Magistrate of such town" shall be inserted. Amendment of section 7, Act XV, 1903.

(2) In sub-section (2) of the same section after the words "accused person when arrested shall" the words "be produced before the District Magistrate or Chief Presidency Magistrate, as the case may be, who shall record any statement made by him; such accused person shall then" shall be inserted.

(3) In sub-section (3) of the same section after the words "District Magistrate," the words "or Chief Presidency Magistrate" shall be inserted.

3. After section 8 of the said Act the following section shall be inserted, namely:— Addition of new section after section 8, Act XV, 1903.

"8A. Notwithstanding anything contained in section 7, sub-section (2) or in section 8, when an accused person arrested in accordance with the provisions of section 7 is produced before the District Magistrate or Chief Presidency Magistrate, as the case may be, and the statement (if any) of such accused person has been recorded, such Magistrate may, if he thinks fit, before

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before proceeding further report the case to the Local Government and, pending the receipt of orders on such report, may detain such accused person in custody or release him on his executing a bond with sufficient sureties for his attendance when required."